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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1323/2003

New Delhi, this the 23rd May, 2003

Hon'ble Shri Kuldip Singh, Member(A)

Rajesh Kumar Gupta
L-34, Nag Mandir Road
Shastri Nagar, Delhi-110052

.. Applicant

(Shri S.M.Garg, Advocate)

versus

1. Chief Secretary
Delhi Administration
IP Estate, New Delhi
2. Director of Education
Delhi Administration
5, Sham Nath Marg, Delhi
3. District Education Officer
District North, Zone 8
Govt. Girls Senior Secondary School
Lucknow Road, Delhi

.. Respondents

ORDER(oral)

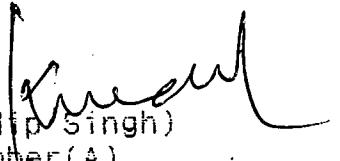
Applicant is in second round of litigation. He had earlier filed OA 1070/2002 seeking direction to the respondents to grant him appointment on compassionate ground on the death of his father Shri Kailash Chand Gupta, who died on 9.12.1999 while working as Assistant Teacher in Hira Lal Jain SS School, an aided school under Delhi Administration. That OA was disposed of on 24.4.2002 with a direction to the respondents to consider the representations of the applicant for his appointment on compassionate ground and communicate their decision to the applicant by a detailed and speaking order. His case was forwarded to the Department of Education and the concerned school authority has rejected the request of the applicant vide its letter dated 3.1.2003 that he is not eligible for the vacant post of PGT etc. and that

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there is no vacancy in the category of C & D employee to accommodate him. I find that applicant's father was not a State/Central Government employee as he was working in an aided school. This Tribunal has no jurisdiction over the aided schools and therefore cannot issue any direction any direction in this regard. In view of this, the present OA is not maintainable and is accordingly dismissed.


(Kuldip Singh)
Member(A)

/gtv/